

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 701 of 2023**

**IN THE MATTER OF:**

**Pawan Kumar Manguturam Bairagra**

**...Appellant**

**Versus**

**Encore Asset Reconstruction Company Ltd.**

**..Respondent**

**Present:**

**For Appellant : Mr. Krishnendu Datta, Sr. Advocate along with Mr. Abhijeet Sinha, Mr. Avi Tandon, Mr. Palash & Ms. Neha, Advocates.**

**For Respondent : Mr. Sudhir Makkar, Sr. Advocate along with Mr. Tushar John, Ms. Saumya Gupta & Mr. Arjun Maheshwari, Advocates.**

**ORDER**

**31.05.2023** As prayed by Counsel for both the Parties, let the matter be adjourned **1<sup>st</sup> June, 2023**.

Interim order to continue, till the next date of hearing.

**[Justice Ashok Bhushan]**  
**Chairperson**

**[Naresh Salecha]**  
**Member (Technical)**

*Sim/nn*